CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD

OA/20/437/2019 Dated: 29/10/2019

Between

- 1 . A.G.Narasimha Murthy s/o A.G.Sriharinatha Chary, aged 41 years, Occupation Field Investigator, In O/O DDG, NSSO (FOD) Vijayawada r/o H.No: 52-120, Fort, Near King Market, Kurnool ó 518001 AP
- 2. Surasani Ramanaiah, s/o Surasani Chenchaiah, 37 years, Occupation Field Investigator, In O/O DDG, NSSO (FOD)Vijaywada, H.No-4-1045, Kothareddy palem Village, Darsi Post and Mandal, Prakasam dist., 523247
- 3 . P.Veer Raju S/O Satyanarayana Aged About 36 Occupation Field Investigator, In O/O DDG, NSSO (FOD) Vijayawada r/o H.No:9-268/6,Pallapu Street, Sankavaram V & M East Godavari Dist. 533446 Dist Rajanna Siricilla,Telangana 505305.
- 4 . B.Ramesh Naik S/O Gopi Naik, Aged About 28 Occupation Field Investigator , In O/O DDG, NSSO (FOD) Vijayawada, r/o H.No.1-22, Pathapadu village & post, Vijayawada rural. Krishna dist. 521212
- 5 . Satish Phani Kumar S S/O S.V.Sreenivasu, Aged About 32 Occupation Field Investigator, In O/O DDG, NSSO (FOD) Vijayawada, r/o H.No. 115-9-74, Adarsh Nagar, Konthamuru, Rajamaundry Rural, East Godavari District ó 533 002.

.. Applicants

AND

Union of India rep. by

- 1. The Secretary to Govt of India, Ministry of Statistics & Programme Implementation, NSSO (FOD), R.K. Puram, NEW DELHI.
- 2. The Deputy Director General, Ministry of Statistics & Programme Implementation, NSSO(FOD), Zonal Office, Kendriya Sadan, Koramangala, Bengaluru- 560034,
- 3. The Deputy Director General, Ministry of Statistics & Programme Implementation, NSSO(FOD) Regional Office, AP,(East) Region, CGO Complex, 5th Floor, Auto Nagar, Vijayawada-520007

.. Respondents

Counsel for the Applicants : Mr. K. Siva Reddy

Counsel for the Respondents : Mrs. K. Rajitha, Sr. CGSC.

CORAM:

Hon'ble Mr. A.K. Patnaik, Judl. Member Hon'ble Mr. B.V. Sudhakar, Admn. Member

ORAL ORDER

[A.K. Patnaik, Judl. Member]

Heard Sri K. Siva Reddy, learned counsel for the applicants and Smt. K. Rajitha, learned Senior Standing Counsel, who usually appears on behalf of Union of India. She has been served a copy of the O.A. along with its annexures in the Court hall itself.

- 2. This O.A. has been filed u/Section 19 of the Administrative Tribunals Act, 1985 with the following prayers:
 - õ(i) to declare the action of the respondents in non-regularizing the services of the applicants as Junior Statistical Officer and non-paying the scale of pay though they extract the same work on the principle of equal pay for equal work and non-paying the minimum wages and other allowances to the applicants, which were paid to the employees, who were engaged on contract by the private agency for the same work from 1.1.2018 and the same is arbitrary, illegal and violative of Articles 14, 16 & 21 of the Constitution of India and set aside the same;
 - (ii) Consequently direct the respondents to pay the minimum scales of pay of Junior Statistical Officer or at least pay an amount of Rs.19590/- per month and other allowances on par with other employees engaged for the same work by the Private Agency from 1.1.2018 with all consequential benefits.ö
- 3. The brief facts of the case are that the applicants are engaged on contract basis after giving advertisement and after undergoing the selection in the year 2008 and every year their period of contract was extended till 2014. Since the respondents have not given any advertisement in the year 2014, the employees approached the courts. When the respondents intended to engage the employees on contract basis through private agency, the applicants

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approached this Tribunal and obtained stay. In the year 2018 the respondents

have an amount of Rs.19590/- to the employees, who were engaged through

private agency but the same was not paid to the applicants. Hence, this O.A.

is filed on the principles of equal pay for equal work.

4. It is submitted by the learned counsel for the applicants that the

applicants have preferred representations to the respondents for increase of

salaries to Field Investigators working in MOSPI, NSSO (FOD). The

representation dated 5.3.2018 made by applicant no.4 is annexed to the O.A.

as Annex.A-7. However, it is submitted that the applicants have not received

any response from the respondents.

5. In view of the above, we dispose of this O.A. by directing the

respondents to consider and dispose of the Annex.A-7 representation of

applicant No.4 and also the similar representations filed by the remaining

applicants with a reasoned and speaking order, within a period of six weeks

from the date of receipt of a copy of this order. . If the applicants are found

eligible, their services may be regularised and their salaries may be hiked

within six weeks thereafter.

6. With the aforesaid direction, the O.A. is disposed of. There shall be

no order as to costs.

(B.V. SUDHAKAR) ADMN. MEMBER (A.K. PATNAIK) JUDL. MEMBER

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